

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1275/2020

This the 21st day of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Tariq Ahmad Mir, Age 56 years, S/o Ghulam Mohidin Mir R/o
Pantha Chowk Srinagar.

.....Applicant

(Advocate: Mr. Mohammad Yousuf Parray)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government Forest Department, Civil Secretariat Srinagar/Jammu.
2. Commissioner Secretary to Govt. Union Territory Finance Department, Civil Secretariat, Jammu.
3. Principal Chief Conservator of Forests J&K Srinagar.
4. Chief Conservator of Forests of Kashmir, Region Srinagar.
5. Conservator of Forests Kashmir South Circle Srinagar.
6. District Forest Officer Awantipora Forest Division Awantipora Kashmir

.....Respondents

(Advocate: Mr. Rajesh Thappa, ld. D.A.G.)



O R D E R

[O R A L]



During the course of the arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is issued to the respondents to release the arrears/dues of the applicant.

2. In view of the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with the direction to the respondents to treat this O.A. as representation of the applicant and take a decision on the claim of the applicant for release of arrears/dues by passing a reasoned and speaking order with intimation to the applicant within a period of one month from the date of receipt of certified copy of this order.

3. It is made clear that I have not entered into the merits of the case.

4. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun